

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL APPEAL NO(S) . 161 OF 2014

ARIF ... Appellant(s)
VERSUS
STATE OF U.P. ... Respondent(s)

OFFICE REPORT

This is an Appeal U/s 379 Code of Criminal Procedure, 1973 read with Section 2A of Enlargement of Criminal Appellant of Jurisdiction of Supreme Court Act, 1976 against judgment & order dated 02.09.2013 of the High Court of Judicature at Allahabad, Uttar Pradesh in Criminal Appeal No. 1375 of 1991.

It is submitted that certificate of service of Notice of Lodgment of Petition of Appeal has not been received from the High Court, however standing counsel for the state appeared in Registrar Court's on 28.10.2014 and undertook to file Vakalatnama/Appearance but he has not filed Vakalatnama/Appearance, so far.

It is further submitted that Original Records from the High court as well as from the Trial Court have been received and the same are available in Court Room for kind perusal of the Hon'ble Court.

It is lastly submitted that Counsel for the Appellant has filed additional document at SLP stage.

The matter above mentioned was listed before the Court of Registrar on 13.03.2015 when the following order was passed:

"Vakalatnama on behalf of the respondent has not been filed, despite that the standing counsel for the respondent - State had entered appearance on the last date. None is present rather as on date.

In the given circumstances, the appeal stands complete.

**Registry to process to list the same before the
Hon'ble Court, as per rules. "**

The matter above-mentioned is listed before the Hon'ble Court
with this office report.

DATED this the 6th day of October, 2015.

ASSISTANT REGISTRAR

COPY TO:

Mr. Shakil Ahmed Syed, Advocate
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Supreme Court of India

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ASSISTANT REGISTRAR